

Chemicals Limited (PPCL), the latter were directed not to procure urea from MMTC's traditional suppliers in the main sourcing territories of the Arabian Gulf and the Commonwealth of Independent States (CIS). NFL and PPCL could not deliver any quantity of urea during 1994-95 as the non traditional suppliers, on whom they had placed orders could not perform.

(b) to (e) While the tender conditions adopted by NFL and PPCL largely followed the standard terms of MMTC, there were some variations essentially in respect of Earnest Money Deposit (EMD). Similar EMD conditions were adopted for some time by MMTC as well. Later, after the removal of the restrictions in regard to the sourcing of urea imports, the procedures for import of urea during 1995-96 were standardised for all canalising agencies. These are reviewed from time to time to make them foolproof.

Assam and Mizoram Border Dispute

2531. SHRI DWARAKA NATH DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the border dispute between Assam and Mizoram; and

(b) the measures have since been taken to resolve the dispute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir

(b) A meeting was convened by the former Home Minister on 6th February, 1994 which was attended by the Chief Ministers of the two States besides the concerned officials. Home Minister requested the Chief Ministers of Assam and Mizoram to amicably resolve the matter and put to halt all ongoing action on both sides. The two Chief Ministers readily accepted Home Minister's request and stated that they were keen to defuse the tension and urgently resolve the problem to see that there is no scope for mischievous elements to exploit ethnic or communal feelings.

Subsequently the Chief Secretaries of the two States also met on 15th February, 1994. It was decided that the boundary issue would be decided by the two Chief Ministers. Further progress in the matter is being ascertained from the State Governments.

Minorities Development Finance

2532. SHRI G.A. CHARAN REDDY : Will the Minister of WELFARE be pleased to state :

(a) the amount disbursed during the last three years by the Minorities Development Finance Corporation to the Andhra Pradesh Government, year-wise;

(b) the break-up of the amount disbursed to the minorities for developing the industries and under the self-employment scheme, etc.;

(c) the margin money being given to the Andhra Pradesh State Minorities Finance Corporation;

(d) the number of applications received for the financial assistance and margin money for these projects from the Andhra Pradesh State Minorities Finance Corporation during the last three years.

(e) the number of applications considered till date and the amount sanctioned and released; and

(f) the number of applications pending as on date and the amount involved therein?

THE MINISTER OF WELFARE (SHRI BALWANT-SINGH RAMOOWALIA) : (a) to (d). Statement-I enclosed

(e) and (f). Statement-II is enclosed.

STATEMENT-I

	1994-95	1995-96	1996-97
(i) Amt. Disbursed (Rs. in lakhs)	-	98.00	16.71
(ii) For Industries	-	-	-
(iii) For self employment schemes	-	-	-
(iv) Margin Money assistance to APMFC (Rs. in lakhs)	-	98.00	16.71
(v) No. of application received			
(a) For term loan	-	-	1800
(b) For Margin Money	1700	254	271

STATEMENT-II

	Term Loan	M M Loan	Total
(i) No. of Applications considered	-	1954	1954
(ii) Amt. sanctioned (Rs. in lakhs)	-	130.70	130.70
(iii) Amt. released (Rs. in lakhs)	-	114.71	114.71
(iv) No. of Applications pending on 05.12.96	1800	271	2071
(v) Amt. involved in pending applications (Rs. in lakhs)	180	20.43	200.43